

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

LIBRARY

OA. 350/01415/2014

Date of Order: 28.04.2016.

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Smt. Jainti Kumari Ghatani  
Vs.  
Defence

For the Applicant : Mr. B. Nandi, Counsel

For the Respondents : Mr. BP Manna, Counsel

O R D E R (Oral)

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Heard both.

3. Learned counsel for respondents submits that since the applicant was not considered along with others, the respondents have decided to consider her matter and to place it before the Board of Officers likely to meet shortly.

4. Learned counsel for applicant would argue that if the matter is considered in accordance with the points system introduced in 2010, particularly the circular dated 22.01.2010, she would earn 15 points more making her eligible for grant of appointment as her points would be raised from 63 to 78 placing him above the last appointed candidate of the earlier consideration.

5. Learned counsel for respondents assures that all the candidates would be judged on same standards by the next Board of Officer and applying the circular dated 22.01.2010 which is still prevailing and holding the field. Therefore, the applicants' consideration too would be in accordance with the circular.

6. In view of above, the OA is disposed of with a direction upon the respondents to place the matter before the next Board of Officer's meeting that is likely to meet shortly, after allotment of points in scrupulous observation of the circular dated 22.01.2010.

7. Appropriate order shall be passed within two months from the date such Board of Officers 'meet.
8. In case the applicant is found to have scored 78 as she has claimed, which is above the score of the last selected candidate and if she is otherwise eligible, she shall be granted appropriate relief within such period.
9. The OA is accordingly disposed of.
10. No costs.

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(Bidisha Banerjee)  
Member (J)

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